

COURT- 1

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APL No. 241 OF 2019 & IA No. 670 OF 2019 & IA No. 669 OF 2019 & IA No.
1800 OF 2019**

Dated: 24th October, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson

Hon'ble Mr. Ravindra Kumar Verma, Technical
Member (electricity)

In the matter of:

IA Hydro Energy Pvt. Ltd.

.... Appellant(s)

Versus

Chhattisgarh State Electricity Regulatory Commission

.... Respondent(s)

Counsel for the Appellant(s) : Raunak Jain for A1
Vishvendra Tomar for A1

Counsel for the Respondent(s) : C.K. Rai for R1
Nirmay Gupta for R2

ORDER

**IA No. 670 of 2019 - (Appln. for exemption from filing certified copy of the
impugned order)**

The exemption application is rejected. Application stands disposed of. Certified copy of Impugned Order shall be filed within four weeks.

Appeal No. 241 of 2019 and IA Nos. 669 & 1800 of 2019

In terms of order dated 17.09.2019, stage of pleadings is closed.

List the matter for hearing on **20.02.2020**. In the meantime, both the parties shall file written submissions, if any.

Ravindra Kumar Verma
Technical Member(electricity)

Justice Manjula Chellur
Chairperson

MK